

(b) The Government of Kerala, Scheduled Tribes Department and the Social Justice Department have jointly enquired and conducted house to house survey. The Scheduled Tribes Development Department has distributed 10 Kilo Grams rice and 2 Kilo Grams Green Gram to all the 10,700 Scheduled Tribe families in Integrated Tribal Development Project, Attappady. The Department of Agriculture has drawn up a scheme worth Rs. 7.84 crore for reviving traditional agricultural practices in the area with the help of National Horticulture Mission. Conducting health camps and distribution of supplementary nutrition through Anganwadi centers are the other measures taken by the state government to address the problem.

Additionally, the Ministry of Rural Development has decided to take up project for sustainable agriculture and a project for strengthening tribal Self Help Groups (SHGs) under the National Rural livelihoods Mission (NRLM). The Ministry of Health and Family Welfare is taking steps for setting up a Nutrition Rehabilitation Centre in the area under National Rural Health Mission (NRHM). The Ministry of women and Child Development is strengthening the Integrated Child Development Scheme (ICDS) project of Attappady to cover all tribal habitations.

Survey of vulnerable tribal groups

1533. SHRI DEVENDER GOUD T: Will the Minister of TRIBAL AFFAIRS be pleased to state:

(a) whether any assessment or survey has been conducted to find out Particularly Vulnerable Tribal Groups (PVTGs) in the country; if so, the details thereof, State-wise;

(b) the schemes/programmes being implemented for PVTGs, State- wise; and

(c) the reasons due to which the Budget for PVTG Scheme has been reduced from Rs. 240 crores to 174 crores in 2012-13?

THE MINISTER OF STATE IN THE MINISTRY OF TRIBAL AFFAIRS (SHRIMATI RANEE NARAH): (a) Government of India has identified 75 communities as Particularly Vulnerable Tribal Groups (PTGs) at the end of the Fifth Five Year Plan, for formulation of Tribal Sub Plan (TSP) strategy in the States/UTs, to help the extremely backward tribal groups. The criteria adopted for identification of a community as Particularly Vulnerable Tribal Groups (PTGs) were as under:

- (i) Pre-agricultural level of technology,
- (ii) very low level of literacy and
- (iii) declining trend of population.

State/UT-wise and community-wise list of PTGs is given in the Statement-I (*See below*).

(b) The Ministry of Tribal Affairs is implementing a 100% Central Sector Scheme *viz.* "Development of Particularly Vulnerable Tribal Groups (PTGs)" for the overall development of Particularly Vulnerable Tribal Groups (PTGs) in the States of Andhra Pradesh, Bihar, Chhattisgarh, Gujarat, Jharkhand, Karnataka, Kerala, Madhya Pradesh, Maharashtra, Manipur, Odisha, Rajasthan, Tamil Nadu, Tripura, Uttar Pradesh, Uttarakhand, West Bengal and Union Territory of Andaman & Nicobar Islands. The scheme aims at the socio-economic development of PTGs in a holistic manner by adopting habitat development approach and intervening in all spheres of their social and economic life, so that the quality of life of PTGs is improved and a visible impact is made. The funds under this scheme are made available for those items/activities which are very crucial for the survival; protection and development of PTGs. Apart from this, a number of schemes are being implemented for STs, which also include PTGs as given in the Statement-II (*See below*).

(c) The Budget Estimate 2012-13 of this Ministry was reduced from Rs.4090.00 crore to Rs. 3100.00 crore at the Revised Estimate Stage. Accordingly, the allocation to the "Development of PTGs" Scheme was also reduced from Rs. 244.00 crore to Rs. 178.50 crore in this Ministry, at the Revised Estimate stage.

Statement-I

*Name of the Particularly Vulnerable Tribal Groups (PTGs)
(earlier called as Primitive Tribal Groups) - State/ UT wise*

| Name of the State/UT | | Name of PTGs | |
|----------------------|----------------|--------------|--------------|
| 1 | | 2 | |
| 1. | Andhra Pradesh | 1. | Bodo Gadaba |
| | | 2. | Bondo Poroja |
| | | 3. | Chenchu |

| 1 | 2 |
|--------------------------------|--------------------|
| | 4. Dongria Khond |
| | 5. Gutob Gadaba |
| | 6. Khond Poroja |
| | 7. Kolam |
| | 8. Kondareddis |
| | 9. Konda Savaras |
| | 10. Kutia Khond |
| | 11. Parengi Poroja |
| | 12. Thoti |
| 2. Bihar (including Jharkhand) | 13. Asurs |
| | 14. Birhor |
| | 15. Birjia |
| | 16. Hill Kharia |
| | 17. Korwas |
| | 18. Mai Paharia |
| | 19. Parhaiyas |
| | 20. Sauria Paharia |
| | 21. Savar |
| 3. Gujarat | 22. Kathodi |
| | 23. Kotwalia |
| | 24. Padhar |
| | 25. Siddi |
| | 26. Kolgha |

| 1 | 2 |
|---|--|
| 4. Karnataka | 27. Jenu Kuruba |
| | 28. Koraga |
| 5. Kerala | 29. Cholanaikayan (a section of Kattunaickans) |
| | 30. Kadar |
| | 31. Kattunayakan |
| | 32. Kurumbas |
| | 33. Koraga |
| 6. Madhya Pradesh (including Chhattisgarh) | 34. Abujh Marias |
| | 35. Baigas |
| | 36. Bharias |
| | 37. Hill Korbas |
| | 38. Kamars |
| | 39. Saharias |
| | 40. Birhor |
| 7. Maharashtra | 41. Katkaria (Kathodia) |
| | 42. Kolam |
| | 43. Maria Gond |
| 8. Manipur | 44. Morram Nagas |
| 9. Odisha | 45. Birhor |
| | 46. Bondo |
| | 47. Didayi |
| | 48. Dongria-Khond |

| 1 | 2 |
|--|---------------------|
| | 49. Juangs |
| | 50. Kharias |
| | 51. Kutia Kondh |
| | 52. Lanjia Sauras |
| | 53. Lodhas |
| | 54. Mankidias |
| | 55. Paudi Bhuyans |
| | 56. Soura |
| | 57. Chuktia Bhunjia |
| 10. Rajasthan | 58. Seharias |
| 11. Tamil Nadu | 59. Kattu Nayakans |
| | 60. Kotas |
| | 61. Kurumbas |
| | 62. Irulas |
| | 63. Paniyans |
| | 64. Todas |
| 12. Tripura | 65. Reangs |
| 13. Uttar Pradesh (including Uttarakhand) | 66. Buxas |
| | 67. Rajis |
| 14. West Bengal | 68. Birhor |
| | 69. Lodhas |
| | 70. Totos |

| 1 | 2 |
|-------------------------------|----------------------|
| 15. Andaman & Nicobar Islands | 71. Great Andamanese |
| | 72. Jarawas |
| | 73. Onges |
| | 74. Sentinelese |
| | 75. Shorn Pens |

Statement-II

Schemes/programmes of the Ministry of Tribal Affairs

- (i) Special Central Assistance to Tribal Sub-Plan for employment-cum-income generation activities.
- (ii) Grant under Article 275 (1) of the Constitution of India for promotion of welfare of Scheduled Tribes and upgradation of the levels of administration in Scheduled Areas. A part of grant under Article 275 (1) of the Constitution is used for setting up of "Ekalavya Model Residential Schools" for providing quality education to ST students (both girls and boys) from class VI to XII.
- (iii) Scheme of Strengthening Education among Schedules Tribe (ST) Girls in Low Literacy Districts.
- (iv) Scheme of construction of hostels for ST Girls and Boys.
- (v) Scheme of Establishment of Ashram Schools in Tribal Sub Plan Areas.
- (vi) Vocational Training in Tribal Areas. The Schemes of Vocational Training in Tribal Areas is a self-employment or employment oriented scheme aimed at benefiting ST boys and Girls equally.
- (vii) Post-Matric Scholarship for ST Students.
- (viii) Pre-Matric Scholarship for ST Students
- (ix) Upgradation of Merit of ST students.
- (x) Rajiv Gandhi National Fellowship for STs.

- (xi) Scheme of National Overseas Scholarship for STs.
- (xii) Top class Education for ST students.
- (xiii) Grants-in aid to Voluntary Organization (under which residential, non-residential schools, computer training centers and knitting, weaving & handloom training centers run by NGOs for ST students are supported, apart from hospitals, mobile dispensaries etc.)
- (xiv) This Ministry is also implementing the Scheduled Tribes and other Traditional Forest Dwellers (Recognition of Forest Rights) Act, 2006 which seeks to recognize and vest forest rights over forest land in forest dwelling STs and other traditional forest dwellers.

Pending allocation for special backward tribes in Chhattisgarh

†1534. DR. BHUSHAN LAL JANGDE: Will the Minister of TRIBAL AFFAIRS be pleased to state:

(a) whether proposal for allocation for five special backward tribes in Chhattisgarh, sent to Central Government for the year 2012-13 and whether Central Government has provided less amount as assistance *vis-a-vis* the proposed amount;

(b) whether the amount for post-matric scholarship in Chhattisgarh for the year 2009-10 and 2011-12 is still due with the Central Government; if so, by when the above said amount would be provided; and

(c) whether the construction of 620 hostels/Ashrams, out of building construction for hostels/Ashrams in Chhattisgarh, could not be sanctioned and if so, by when the approval for them will be granted by Central Government?

THE MINISTER OF STATE IN THE MINISTRY OF TRIBAL AFFAIRS (SHRIMATI RANEE NARAH): (a) The State Government of Chhattisgarh had submitted the Conservation cum Development (CCD) plan for the 12th Plan Period under the Scheme of Development of Particularly Vulnerable Tribal Groups (PTGs). Abujh Maria, Baiga, Pahari Korwa, Kamar and Birhor are the intended PTG beneficiary communities. Keeping in view the budget constraint, Rs. 20.00 crore was released to the State Government of Chhattisgarh during 2012-13 against their demand of Rs. 66.05 crore.

†Original notice of the question was received in Hindi.